Sl.No.	Name of KV	Teaching staff	Non-teaching staff	Sub-staff
63.	Vigyan Vihar NFC	3	1	2
64.	Vigyan Vihar NFC (II)	2	0	1
65.	Vikaspuri	0	0	3
66.	Vikaspuri (II)	3	0	0
67.	Shahdara	1	0	1

## Implementation of guidelines for revision of Recruitment Rules

2349. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the guidelines on framing of recruitment rules for posts in Government Departments prescribe revision of recruitment rules, after every 5 years, in view of change in job description and requirement;
  - (b) if so, the details thereof; and
- (c) what action Government proposes to take to ensure that the redundant recruitment rules for the posts in various Departments not revised in the last 5 years or more are identified and revised treating the matter on priority?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES (DR. JITENDRA SINGH): (a) to (c) Yes Sir. DoPT from time to time has issued guidelines requesting Ministries/Departments to undertake review of the recruitment rules once in 05 years with a view to effecting such change as are necessary to bring them in conformity with the changed position, including additions to or reductions in the strength of the lower and higher level posts.

In order to streamline the procedure for amendment of recruitment rules and to facilitate expeditious approval, DoP&T has introduced online Recruitment Rules Formulation, Amendment Monitoring System (RRFAMS) Portal.

Further, DoPT has delegated powers to Ministries/Departments to notify amendments with respect to incorporation of new pay structure in the Recruitment Rules consequent to the acceptance of recommendations of Seventh Pay Commission, in consultation with Legislative Department. To facilitate early notification of such amendments, a standard Model notification has been prepared in consultation with Legislative Department.